

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

STARRED QUESTION NO:115
ANSWERED ON:16.11.2010
REVIEW OF TOLL RATES NORMS
Sule Supriya

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Government proposes to change the norms governing the toll rates charged on National Highways in the country including reducing such rates;
- (b) if so, the details thereof and the steps taken in this regard;
- (c) whether the Government has constituted any Committee/referred to a Committee the matter of review of the National Highways Fee (Determination of Rates and Collection) Rules, 2008;
- (d) if so, the details thereof; and
- (e) the details of the steps taken by the Government to make commuting on the National Highways affordable?

Answer

MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI KAMAL NATH)

(a) to (d) The National Highways Fee (Determination of Rates and Collection) Rules, 2008 were referred to the Inter Ministerial Group (IMG) under the Chairmanship of the Secretary (Road Transport & Highways) with Member Secretary, Planning Commission, Secretary, Department of Economic Affairs, Ministry of Finance, Secretary (Expenditure) Department of Expenditure, Ministry of Finance and Secretary, Ministry of Law and Justice as the members to review the same, taking into account experiences gained during the implementation, feedback from the stakeholders including users, and points raised by Hon'ble Members during discussions in both houses of Parliament. Proposals based on the recommendations of the IMG were approved by the Empowered Group of Ministers, which include upward revision of threshold for tolling, of Capital investment to Rs. 2.5 crore from Rs.1 crore per km for up gradation of National Highway Section to two lanes with paved shoulders, 'Bypass' to be treated as a part of national highway section with user fee rate of one and a half times the user fee rate prescribed for the section of the same length and certain exemptions.

(e) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PART (e) OF THE LOK SABHA STARRED QUESTION NO.115 FOR ANSWER ON 16TH NOVEMBER, 2010 ASKED BY SHRIMATI SUPRIYA SULE REGARDING REVIEW OF THE TOLL RATES NORMS.

(e) Provisions made in the NH Fee Rules 2008, to reduce the burden on users, is at Appendix-A.

APPENDIX

APPENDIX REFERRED TO IN REPLY TO PART (e) OF THE LOK SABHA STARRED QUESTION NO.115 FOR ANSWER ON 16TH NOVEMBER, 2010 ASKED BY SHRIMATI SUPRIYA SULE REGARDING REVIEW OF THE TOLL RATES NORMS. National Highways Fee (Determination of Rates and Collection) Rules, 2008 provides for:-

a) Levy of fee – No fee for slow moving and animal drawn vehicles where no alternative or service roads are available:-

Sub Rule (4) of Rule 3.

No fee shall be levied for the use of the section of national highway, permanent bridge, bypass or tunnel, as the case may be, by two wheelers, three wheelers, tractors and animal drawn vehicles:

Provided that three wheelers, tractors and animal-drawn vehicles shall not be allowed to use the section of national highway, permanent bridge, bypass or tunnel, as the case may be, where a service road or alternative road is available in lieu of the said national highway, permanent bridge, bypass or tunnel.

Provided further that where service road or alternative road is available and the owner, driver or the person in charge of a two wheeler is making use of the section of national highway, permanent bridge, bypass or tunnel, as the case may be, he or she shall be charged fifty per cent. of the fee levied on a car.

Explanation1.- For the purposes of this rule,-

(a) "alternative road" means such other road, the carriageway of which is more than ten meters wide and the length of which does not

exceed the corresponding length of such section of national highway by twenty per cent. thereof;

(b) "service road" means a road running parallel to a section of the national highway which provides access to the land adjoining such section of the national highway.

b) Rule – 8 Location of toll plaza.-

(1) The executing authority or the concessionaire, as the case may be, shall establish a toll plaza beyond a distance of ten kilometers from a municipal or local town area limits:

Provided that the executing authority may, for reasons to be recorded in writing, locate or allow the concessionaire to locate a toll plaza within a distance of ten kilometers of such municipal or local town area limits, but in no case within five kilometers of such municipal or local town area limits:

Provided further that where a section of the national highway, permanent bridge, bypass or tunnel, as the case may be, is constructed within the municipal or town area limits or within five kilometers from such limits, primarily for use of the residents of such municipal or town area, the toll plaza may be established within the municipal or town area limits or within a distance of five kilometers from such limits.

(2) Any other toll plaza on the same section of national highway and in the same direction shall not be established within a distance of sixty kilometers: Provided that where the executing authority deems necessary, it may for reasons to be recorded in writing, establish or allow the concessionaire to establish another toll plaza within a distance of sixty kilometers:

Provided further that a toll plaza may be established within a distance of sixty kilometers from another toll plaza if such toll plaza is for collection of fee for a permanent bridge, bypass or tunnel.

c) Rule – 9 Discounts.-

(1) The executing authority or the concessionaire, as the case may be, shall upon request provide a pass for multiple journeys to cross a toll plaza within the specified period at the rates specified in sub-rule (2) of rule 9.

(2) A driver, owner or person in charge of a mechanical vehicle who makes use of the section of national highway, permanent bridge, bypass or tunnel, may opt for such pass and he or she shall have to pay the fee in accordance with the following rates, namely:-

(3)

Amount payable of one way journeys allowed	Maximum number of one way validity journeys allowed	Period of validity
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One and half times of the fee for one way journey	Two	Twenty four hours from the time of payment
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Two-third of amount of the single journeys.	Fifty	One month from date of payment	fee payable for fifty single journeys.
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(3) A person who owns a mechanical vehicle registered for non-commercial purposes and uses it as such for commuting on a section of national highway, permanent bridge, bypass or tunnel, may obtain a pass, on payment of fee at the base rate for the year 2007-2008 of Rupees one hundred and fifty per calendar month and revised annually in accordance with rule 5, authorising it to cross the toll plaza specified in such pass:

Provided that such pass shall be issued only if such driver, owner or person in charge of such mechanical vehicle resides within a distance of twenty kilometers from the toll plaza specified by such person and the use of such section of national highway, permanent bridge, bypass or tunnel, as the case may be, does not extend beyond the toll plaza next to the specified toll plaza.

Provided further that no such pass shall be issued if a service road or alternative road is available for use by such driver, owner or person in charge of a mechanical vehicle.

(4) No pass shall be issued or fee collected from a driver, owner or person in charge of a mechanical vehicle that uses part of the section of a national highway and does not cross a toll plaza.